

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA. 405 of 1997
(OA.1351 of 1996)

Date of Order: 18-02-98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. S. Dasgupta, Administrative Member.

AMRIT KR. BHATTACHARJEE

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. Samir Ghosh, counsel.

For the respondents: Mr. NONE.

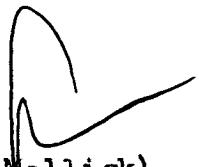
O R D E R

It appears that the O.A. has already been admitted for adjudication on 31.12.96. We find that a Misc. Application numbering 405 of 1997 containing prayer for addition of parties of 35 persons as described in the petition as respondents, has been filed in view of the Order passed by a Bench of this Tribunal in connection with the above Original case on 30.9.97. The proposed added parties in this MA. 405/97 are the persons who are alleged to be junior to the petitioner in the matter of impugned promotion. The prayer is allowed. The Cause Title of the Original Application and the connected Register be amended accordingly and the Misc. Application thus stands disposed of.

The petitioner is directed to serve notice upon the added respondents by Registered Post with A/D or through personal service within 2 weeks and the said respondents are to file their reply within 4 weeks from the date of service of the notice and rejoinder, if any, to be put in within 2 weeks thereafter. Matter be listed for hearing according to its chronological position and on its own turn by the Registry.

Plain copy to both the parties.


(S. Dasgupta)
Member(A)


(S.N. Mallick)
Vice-Chairman.